

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION

WRIT PETITION (CIVIL) NO. 1076/2019

SAJAL AWASTHI APPELLANT(S)

VERSUS

UNION OF INDIA RESPONDENT(S)

WITH

WRIT PETITION (CIVIL) NO. 1096/2019

WRIT PETITION (CIVIL) NO. 1167/2021

O R D E R

As the issues raised in these writ petitions are already under consideration before the High Court of Delhi in Criminal Writ Petition No. 3650 of 2024, we are of the considered opinion that these writ petitions should be transferred to the Delhi High Court.

In view of the importance of the issues raised in these writ petitions, we request the Chief Justice of the High Court of Delhi to place the matter before a Division Bench. These Writ Petitions shall be heard along with Criminal Writ Petition No. 3650 of 2024 and other connected writ petitions, if any.

Pleadings are complete in these writ petitions.

In view of the importance of the issues, the High Court is requested to take up and dispose of the writ petitions at the earliest.

The Registry is directed to transmit the record of these Writ

Petitions to the Registry of the High Court of Delhi immediately.

The writ petitions will stand closed on the file of this Court.

.....CJI.
(SANJIV KHANNA)

.....J.
(SANJAY KUMAR)

.....J.
(K.V. VISWANATHAN)

NEW DELHI;
FEBRUARY 04, 2025.

ITEM NO.18

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition (Civil) No. 1076/2019

SAJAL AWASTHI

Petitioner(s)

VERSUS

UNION OF INDIA

Respondent(s)

IA No. 5284/2020 - INTERVENTION/IMPLEADMENT

WITH

W.P.(C) No. 1096/2019 (PIL-W)

IA No. 164129/2019 - INTERVENTION APPLICATION

W.P.(C) No. 1167/2021 (PIL-W)

IA No. 138437/2022 - APPLICATION UNDER SECTION LV RULE 6

W.P.(Crl.) No. 114/2024 (X)

IA No. 51182/2024 - EXEMPTION FROM FILING O.T.

Crl.A. No. 20/2022 (II)

FOR ADMISSION and I.R.

SLP(Crl) No. 1742/2024 (II-A)

IA No. 35776/2024 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 29228/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 29227/2024 - EXEMPTION FROM FILING O.T.

IA No. 35775/2024 - EXEMPTION FROM FILING O.T.

IA No. 29226/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 35774/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

SLP(Crl) No. 5229/2024 (II)

IA No.71153/2024-EXEMPTION FROM FILING O.T. and IA No.71151/2024-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

SLP(Crl) No. 5245/2024 (II-A)

Date : 04-02-2025 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE SANJAY KUMAR

HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s)	Mr. Arvind Kumar Sharma, AOR Ms. Ruchira Goel, AOR Mr. Balaji Srinivasan, AOR Mr. Rohan Dewan, Adv. Ms. Aakriti Priya, Adv. Mr. Vishwaditya Sharma, Adv. Mr. Aditya Nath, Adv. Ms. Fauzia Shakil, AOR Mr. Pawan Reley, AOR Mr. Agrim Tandon, Adv. Mr. Akshay Lodhi, Adv. Mr. Gaurav Kumar, Adv. Ms. Simran Singh, Adv. Mr. C. U. Singh, Sr. Adv. Ms. Nayantara Roy, Adv. Ms. Anne Mathew, AOR Ms. Nitya Ramakrishnan, Sr. Adv. Mr. Prasanna S., AOR Ms. Stuti Rai, Adv.
For Respondent(s)	Mr. Aarif Ali, Adv. Mr. Pankaj Tiwari, Adv. Mr. Mateen Shaik, Adv. Mr. Shahid Nadeem, Adv. Mr. Mujahid Ahmad, Adv. Mr. Rajkumar Yadav, Adv. Mr. Dharendra Kumar Verma, Adv. Mr. Vijay Kumar, Adv. Mr. Chand Qureshi, AOR Mr. Shantnu Sharma, Adv. Mr. Tushar Mehta, Solicitor General Mr. K M Nataraj, A.S.G. Mr. Arvind Kumar Sharma, AOR Mr. Kanu Agarwal, Adv. Mr. Mayank Pandey, Adv. Mr. Sandeep Mahapatra, Adv. Mr. Rajan Kumar Chourasia, Adv. Mr. Rajesh Kr.singh, A.S.G. Mr. G.siddiramulu, Adv. Mr. Siddhartha Borgohain, Adv. Ms. Farhat Jahan Rehmani, AOR Mr. Monis Faridi, Adv. Mr. Omprakash Ajitsingh Parihar, AOR

Mr. Mohd. Irshad Hanif, AOR
Mrs. Shamim Irshad, Adv.
Mr. Danish Sher Khan, Adv.
Ms. Yashika Anand, Adv.
Ms. Nivedita Pandit, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

W.P. (C) Nos. 1076/2019, 1096/2019 and 1167/2021

The writ petitions are disposed of in terms of the signed order.

Pending application(s), if any, shall stand disposed of.

W.P.(Crl.) No. 114/2024, Crl.A. No. 20/2022 SLP(Crl) Nos. 1742/2024, 5229/2024 and 5245/2024

Re-list in the week commencing 24.02.2025.

It is made clear that no adjournment will be granted on the next date of hearing.

Till the next date of hearing, appeals/petitions preferred by the accused/victims will not be dismissed on the ground that delay cannot be condoned beyond 90 days.

The High Courts may proceed with writ petitions challenging the provisions of the Unlawful Activities (Prevention) Act, 1967.

Parties will file written submissions, not exceeding three pages, along with judgments relied upon, within a period of ten days from today.

(BABITA PANDEY)
AR-CUM-PS

(R.S. NARAYANAN)
ASSISTANT REGISTRAR